

## RAJYA SABHA

*Friday, the 19<sup>th</sup> March, 2021/28 Phalguna, 1942 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

### PAPERS LAID ON THE TABLE

#### **I. Reports and Accounts (2019-20) of CAIB, Mohali, Punjab and InStem, Bangalore and related Papers**

#### **II. MOU (2020-21) between Government of India and BIBCOL and related Papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Harsh Vardhan, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I. (i) (a) Annual Report and Accounts of the Centre of Innovative and Applied Bioprocessing (CIAB) Mohali, Punjab, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by the Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.4032/17/21]

- (ii) (a) Annual Report and Accounts of the Institute for Stem Cell Science and Regenerative Medicine (InStem), Bangalore, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.4035/17/21]

- II. (a) Memorandum of Understanding between the Government of India (Department of Biotechnology, Ministry of Science and Technology) and the Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), for the year 2020-21.

- (b) Statement by Government accepting the above Memorandum of Understanding.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.4045/17/21]

**I. Notification of the Ministry of Railways**

**II. Reports and Accounts (2019-20) of various organisations and related Papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Piyush Goyal, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Railways, Notification No. G.S.R. 157 (E), dated the 8<sup>th</sup> March, 2021, publishing the Indian Railways (Open Lines) General Amendment Rules, 2021, under Section 199 of the Railways Act, 1989.

[Placed in Library. See No. L.T.3900/17/21]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of the Kolkata Metro Rail Corporation Limited (KMRCL), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T.3891/17/21]

- (ii) (a) Thirtieth Annual Report and Accounts of the Konkan Railway Corporation Ltd. (KRCL), Navi Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T.3893/17/21]

- (iii) (a) Seventeenth Annual Report and Accounts of the Rail Vikas Nigam Limited (RVNL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.